NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 241/2016

In the matter of:

C. Mohan Knittings Pvt. Ltd. & Anr.

Present: Mr. Karanveer Jindal, Advocate along with Mr. M.G. Jindal,

Practising Company Secretary for petitioners.

This case has been received by transfer from the Hon'ble Punjab and Haryana High Court under the provisions of Companies (Transfer of Pending Proceedings) Rules, 2016. It be entered in the relevant register. The learned counsel for the petitioners inter alia contends that both the petitioner companies are private limited companies and that the first motion of Company Petition No. 219 of 2016 was disposed of by the Hon'ble High Court on 22.11.2016. Learned counsel further submits that the provisions of Section 230 and 232 of the Companies Act, 2016 read with Companies (Compromise, Arrangement and Amalgamation) Rules, 2016 would now be applicable in such petitions. The matter is fixed for further hearing on 23.02.2017. The petitioner would file an affidavit of the authorized signatories of both the companies giving details of statutory authorities to whom the notices are required to be served, at least two days before the date fixed.

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The petitioners are at liberty to file certificates of auditors of both the companies in terms of proviso to clause (j) of sub-Section 3 of Section 232 of the Act with an affidavit of the authorized signatories.

The counsel for the petitioners is also directed to file two extra sets of Paper Book in the Registry at least three days before the date fixed.

(Justice R.P. Nagrath) Member (Judicial)

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February 02, 2017